

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 2739, 2888 & 2892 of 2011

[Arising out of Order-in-Original No. 09/CE/COMMR/BKJ/RTK/2011 dated 30.08.2011 passed by the Commissioner of Rohtak, Haryana]

**M/s Arun Soni, Director
Sonear Décor Pvt Ltd
Shri Jitendra Kejriwal**

B-35, Gali No. 8, Swaroop Nagar, G.T. Karnal Road,
New Delhi-110042

.....Appellant

VERSUS

**Commissioner of Central Excise and ST,
Rohtak**

2nd floor, Pacific City Centre, Opposite Shangril Hotel,
near Jat Bhawan, Delhi Bypass Rohtak, Haryana
124001

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Ms. Shivani & Shri Harish Kapoor, Authorized
Representatives

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60450-60452/2023

DATE OF HEARING: 21.09.2023

DATE OF DECISION: 21.09.2023

PER S. S. GARG

None for the appellant.

2. As per the information given by the Ld. DR the company has been liquidated vide order dated 10.04.2019 passed by the Registrar Company New Delhi.

3. Nobody is there to pursue the present appeal. Hence, the appeal is dismissed for non prosecution.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash